

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.215
(IB)-1018(ND)2018
IA- 1419/2024, IA- 1612/2024

IN THE MATTER OF:
M/s. Sharad Vadehra

... **Applicant/Petitioner**

Versus

**M/s. Homestead Infrastructure
Development Pvt. Ltd.**

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 09.05.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:
For the Applicant :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1419/2024: For the reasons stated therein, **the IA is allowed**, and the report filed by the Liquidator is kept on record, subject to all just exceptions.

IA-1612/2024: There is no appearance on behalf of the Respondents.

As prayed by the Ld. Counsel appearing for the Applicant, one weeks' time is granted for filing the reply.

List on 03.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)